



2026:AHC:18519

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 137 of 2026

Kawaldhari

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anurag Upadhyay
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking for the following relief :-

"Issue a writ, order or direction in the nature of mandamus commanding the Settlement consolidation officer Azamgarh (Respondent No.2) to decide the Appeal No.- 3376/2024, Kawaldhari & others Vs. State of U.P. & others Under Section 11 (1) of Uttar Pradesh Consolidation of Holdings Act, 1953, pending in his court expeditiously, preferably within the short period fixed by this Hon'ble Court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **five months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

January 28, 2026

vkg

(Dinesh Pathak,J.)